

Order dated: 07.07.2009

Coram: Hon'ble Mr. Justice K. Thankappan, M(J)

The present O.A. has been filed with the following reliefs:

“...to quash the communication dated 25.09.2007 (Annexure-A/4) and to direct the Respondents No.2 to communicate the petitioner the fate of his representation as made on 17.9.99.”

However, when the matter was heard by this Tribunal, the Ld. Counsel for the applicant has limited his prayer to the effect that O.A. can be disposed of by directing the Respondent No.2 to dispose of Annexure-A/2 representation dated 17.9.1999 within a reasonable time.

After considering the arguments of Mr. J.Sengupta, Ld. Counsel for the applicant and Mr. S.B.Jena, Ld. Additional Standing Counsel, this Tribunal is of the view that the O.A. can be disposed of only on the prayer now taken before this Tribunal.

Accordingly, the O.A. stands disposed of by directing Respondent No.2 to consider Annexue-A/2 representation and pass appropriate orders thereon within a reasonable time at any rate within three months from the date of receipt of a copy of this order and communicate the result thereof to the applicant.


Member (Judl.)